

ITEM NO.1705

COURT NO.10

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

WITH

Cr1.A. No. 1083-1084/2021 (II)

(IA No. 78519/2022 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 27-02-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
[IN CHAMBER]

For Appellant(s)

Mrs. Pragya Baghel, AOR

Ms. Veera Kaul Singh, AOR
Ms. Vibha Bhat, Adv.
Mr. Vignesh Singh, Adv.
Ms. Rashi Bajpayee, Adv.
Ms. Ananya Singh, Adv.

For Respondent(s)

Ms. Samten Doma, Adv.
Mrs. Pragya Baghel, AOR

Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

M/S. Vidhi International, AOR

UPON hearing the counsel, the Court made the following
O R D E R

IA No. 78519/2022

By way of this application, the applicant/appellant seeks

permission to delete respondent No. 5 in Criminal Appeal No. 1083 of 2021 and respondent Nos. 2 and 8 in Criminal Appeal No. 1084 of 2021 from the array of parties.

The application is allowed at the applicant/appellant's own risk and subject to just exceptions.

Amended memo of parties shall be filed within four weeks.

(BABITA PANDEY)
COURT MASTER (SH)

(NAGARAJ MALEKAR)
COURT MASTER (NSH)